

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Transfer Petition(s) (Civil) No(s). 877-881/2015

PRINCIPAL DIRECTOR OF AUDIT (CENTRAL) AND ORS. ETC. ETC.
Petitioner(s)

VERSUS

M/S. GOLFLINKS SOFTWARE PARK PVT. LTD. ETC. ETC. Respondent(s)
(With appln. (s) for stay and office report)

WITH

SLP(C) No. 128-129/2016

(With appln.(s) for exemption from filing c/c of the impugned judgment and appln.(s) for c/delay in refiling SLP and appln.(s) for c/delay in filing SLP and)

Date : 06/04/2016 These petitions were called on for hearing today.

For Petitioner(s) Mr. Akshat Goel, Adv.
Mr. D. S. Mahra, Adv.
Mr. Pravesh Thakur, Adv.

Mrs. Sumita Ray, Adv.
Mr. Lokesh K. Choudhary, Adv.

Mr. B. Krishna Prasad, Adv.
Mr. H.K. Naik, Adv.

For Respondent(s) Mr. Vikas Gupta, Adv.
Mr. J.K. Mittal, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Avinash Rathi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

T.P. (C) Nos. 877-881/2015

None appears for sole respondent in T.P.(C)No. 877/2015 despite due service.

Sole respondent in T.P.(C)No. 880-881/2015 has already filed counter affidavit.

Fresh notice for service on sole respondent in T.P.(C)No. 878-79/2015 in terms of communication of Hon'ble High Court be issued forthwith.

...contd.2/-

SLP(C) No. 128-129/2016

Fresh steps for service on sole respondent be taken within two weeks time and notice thereafter, be issued.

List again on 22.7.2016.

(PAWAN DEV KOTWAL)
Registrar